RAJYA SABHA

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*SYNOPSIS OF DEBATE

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(Proceedings other than Questions and Answers)

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Tuesday, March 9, 2021 / Phalguna 18, 1942 (Saka)

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ANOUNNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, as you are aware, on the request from several Members, it has been decided that during the remaining part of the Budget Session, Members will be seated in the Rajya Sabha Chamber and its Galleries only with some physical distancing. Accordingly, 142 seats have been made available for Members in the Rajya Sabha Chamber and remaining Members will be seated in the four Galleries. Seats earmarked for the parties/groups have already been communicated to their leaders.

While every Member seated in the Rajya Sabha Chamber will have a sound console with microphone on the allotted seat, some of the Members sitting in the Galleries may not find microphone and sound console system on their seats as it is not possible to provide this facility at such a short notice. However, in order to facilitate their participation in the proceedings, one seat in each Gallery has been kept vacant to which these Members can come and speak when called by the Chair.

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*This Synopsis is not an authoritative record of the proceedings of the Rajya Sabha.

I request the Members to please bear with this temporary seating arrangement made for the remaining part of the current Budget Session. Your cooperation in this regard is highly appreciated. Once the COVID-19 situation normalizes, we will revert to full seating in the Rajya Sabha Chamber with proper allocation of seats.

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MATTERS RAISED WITH THE PERMISSION OF THE CHAIR

1. Need to Ensure More Participation of Women in Leadership Roles and for Legislations Ensuring Gender Equality

DR. SASMIT PATRA: Today, human trafficking is very high in the country. If we want to ensure gender equality, we should pass the Anti Trafficking Bill. I request the Government to pass this Bill at the earliest. We should pass the Women Reservation Bill to ensure 33 per cent reservation for women in the Legislative Assemblies and in the Parliament. I hope that these two legislations will help not only in terms of leadership roles for women, but will also ensure gender equality for the women of the country.

(Dr. Amar Patnaik associated.)

2. Need for Implementation of Jannayak Karpuri Thakur Formula for OBC Reservation

SHRI RAM NATH THAKUR: Jan Nayak Karpoori Thakur had made a provision of 27 per cent reservation for the Other Backward Classes, out of which 8 per cent reservation was earmarked for the Backward Classes, 12 per cent for the Extremely Backward Classes, 3 per cent for the Economically Backward Classes and 3 per cent for the women. Reservation is provided in the specified proportion to all the people of the disadvantaged sections of society in the government services and educational institutions etc. in Bihar on the basis of this classification. In order to benefit only the needy, this classification has been done. Hon. Chief Minister of Bihar has demanded that this formula should be implemented at the Central level also, so that the disadvantaged sections can benefit from it.

Therefore, I demand from the Government that a provision should be made to provide reservation to the Other Backward Classes on the basis of this formula itself.

(Prof. Manoj Kumar Jha and Shri Harnath Singh Yadav associated.)

3. Proposal to Merge Centre of Excellence for Studies in Classical Telugu with Bharatiya Bhasha Vishwavidyalaya

[#]**SHRI KANAKAMEDALA RAVINDRA KUMAR:** The language lovers and linguists request that the Centre of Excellence for Studies in Classical Telugu (CESCT) should not be merged with Central Institute of Indian Languages (CIIL), which will soon be awarded University Status. The amalgamation with a university will not only cause the Centre to lose its autonomous status, rather it will also cripple its development. The revenue and expenses which will be allocated for this Centre will also go to the university. It is difficult for the CESCT to achieve its goals with the status of a University. People of Karnataka have already started their protest against the decision. After the appointment of Director to the CESCT, research activities are in full swing and two books and a journal have been published and six to seven books and research reports are ready for print. At this juncture, the Government of India decided to convert the Central Institute of Indian Languages (CIIL) in Mysore into Bharatiya Bhasha Vishwavidyalaya. It appointed a committee to formulate guidelines and recommendations for the proposed University. The absence of even a single Telugu member from either of the states in this Committee is a matter of concern. Our brothers from Tamil Nadu have also opposed this move and expressed their concern to this merger.

[#] **Spoke in Telugu.**

GOVERNMENT BILL

The Arbitration and Conciliation (Amendment) Bill, 2021

THE MINISTER OF LAW AND JUSTICE; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I move "That the Bill further to amend the Arbitration and Conciliation Act, 1996, as passed by Lok Sabha, be taken into consideration."

SHRI MAHESH PODDAR: Today Arbitration and Conciliation (Amendment) Bill has been brought up and while at that time Enemy Property (Amendment and Validation) Act, 2017 was brought up. *(Speech unfinished)*

Discussion not commenced.

Desh Deepak Verma,
Secretary-General.

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